

## In Re: Amit Kumar Deb @ Amit Deb

**Court:** Calcutta High Court

**Date of Decision:** Nov. 2, 2012

**Hon'ble Judges:** Joymalya Bagchi, J

**Bench:** Single Bench

**Advocate:** Asis Sanyal, Mr. A.K. Chakraborty and Mr. Sajal Kanti Bhattacharyya, for the Appellant; Kutubuddin for the State, for the Respondent

**Final Decision:** Allowed

### Judgement

Joymalya Bagchi, J.

Heard the learned Counsels appearing on behalf of the parties. Perused the Case papers. The petitioner prays for bail on the ground that he is in custody for about 29 days and that the dispute is essentially a civil one.

2. Having considered the materials in the Case Dairy and bearing in mind the period of detention of the petitioner, I am of the opinion that further

detention is not necessary in the facts of the present case.

3. The petitioner shall be released on bail to the satisfaction of the learned Additional Chief Judicial Magistrate, Gangarampur, Buniadpur.

Accordingly, the prayer for bail stands allowed.